

By e-mail/ Speed Post/ Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated, Guwahati, the 21st day of November, 2024
No.HC.XV.07/2024/144/RV. In continuation of this Registry's Notification No HC.XV.07/2024/93/RV., dated 16.09.2024, Shri Santanu Kumar Sarma, Sub-Divisional Judicial Magistrate (M), Bilasipara, (under suspension), is allowed to draw subsistence allowance @ 75% of his basic pay and allowance under the provisions of Rule 53(1)(ii)(a)(i) of the Fundamental Rules and the Subsidiary Rules, with effect from 17.11.2024.

By Order

Sd/- Chatra Bhukhan Gogoi
REGISTRAR (VIGILANCE)

Memo No. HC.XV.07/2024/144.A/RV., Date 21.11.2024

Copy to :-

1. The LR and Secretary to the Government of Assam, Judicial Department, Dispur, Guwahati-6, for information with reference to High Court Memo. No. HC.XV.07/2024/93.A/RV., dated 16.09.2024.
2. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati, for information with reference to High Court Memo. No. HC.XV.07/2024/93.A/RV., dated 16.09.2024.
3. The District & Sessions Judge, Dhubri, Pin.783301 for information.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. The Treasury Officer, Dhubri, Pin. 783301, with reference to High Court Memo. No. HC.XV.07/2024/93.A/RV., dated 16.09.2024.
6. Shri Santanu Kumar Sarma, Sub-Divisional Judicial Magistrate (M), Bilasipara, (under suspension), for information.

Ch
21/11/2024
REGISTRAR (VIGILANCE)